

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES  
RAJYA SABHA**

**UNSTARRED QUESTION No. 1080  
TO BE ANSWERED ON 09.03.2017**

**Rehabilitation of mentally ill patients**

**1080: SHRI MADHUSUDAN MISTRY:**

Will the **Minister of SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of facilities available for the rehabilitation of persons with mental illness in the country;
- (b) whether Government has started any rehabilitation schemes for such persons; and
- (c) if not, the reasons therefor?

**ANSWER**

**(MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT)**

**(SHRI KRISHAN PAL GURJAR)**

(a) to (c) : Relief to the disabled is a State subject by virtue of Entry 9 of State List of Constitution of India. The PwD Act, 1995 enacted by the Central Government is the Principal Legal Instrument for empowerment of PwD, which includes person with mental illness. This Act provides various entitlements for PwDs and mandates the appropriate Government to take measures for their rehabilitation which includes persons with mental illness.

The following facilities available for the rehabilitation of Persons with mental illness:

- (i) Under Deendayal Disabled Rehabilitation Scheme (DDRS), Grand-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects including Special School for Mentally Retarded (MR), aimed at enabling persons with disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels.
- (ii) National Institute for Empowerment of Persons with Multiple Disabilities Chennai has provided the following facilities : Centre Based Services for Mentally ill, Community participation in mental health through village leaders, Home based follow ups for psychiatric patients, Psychiatric camps, Life skill education programme, District Mental Health programme, Teaching and training, Research and Development.
- (iii) Under Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP) Scheme, the funds are released to various Implementing Agencies to assist the needy disabled persons including the persons with mental illness throughout the country in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential.